



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs,
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification,

Jammu, the 22nd March, 2019

SRO 218.—In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure Samvat 1989, the Government hereby appoint Shri Mohammad Abdullah Pandit, Advocate, Jammu Kashmir High Court, Srinagar as Special Public Prosecutor in case title State v/s Farooq Ahmad Dar and others under sections 302,343,468,471,201,34 and 109 RPC, FIR No. 12/2007 P/s Bandipora on behalf of the State of Jammu and Kashmir pending before the Court of Principal Sessions Judge, Srinagar.

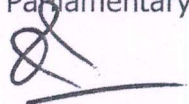
By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated 22 .03.2019

No:-LD (Acq) 2019/15-Bandipora

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. Principal Sessions Judge, Srinagar for information and necessary action.
5. Director Prosecution, J&K PHQ, Jammu.
6. Sr. Superintendent of Police, Srinagar/ Bandipora.
7. Director Litigation, Kashmir.
8. Syed Maqbool, Public Prosecutor, Srinagar for information.
9. Shri Mohammad Abdullah Pandit, Advocate, J&K High Court, Srinagar for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting of this case.
10. General Manager, Government Press, Jammu for publication in the Government Gazette.
11. SRO Section, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
12. In-charge web site.


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer